

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(S.J.) No. 219 of 2010

Kundan Mian and others Appellants

Versus

The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants : None

For the State : Ms. Nehala Sharmin, A.P.P

07/Dated: 09/7/2020

When the matter was called out, none appeared on behalf of the appellant. However, learned P.P. Mr. Shekhar Sinha appeared and submitted that in this case the arguing counsel Mr. Kaushal Kishore Mishra has now become A.P.P. hence, one chance may be given to the appellants.

Ms. Nehala Sharmin, the learned APP appeared on behalf of state.

Office is directed to communicate to the appellants through the concerned police station that their case is running in the cause list and they are entitled to appoint new advocate on their behalf, if they desire, failing which an Amicus Curiae will be appointed by this court to argue in this case.

Post this matter on 30.7.2020.

(Ratnaker Bhengra, J.)